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Title: The Minister of State (Independent Charge) of the Ministry of Commerce and Industry and Minister of State in the Ministry of Corporate Affairs made a statement regarding India's stand in the WTO.

HON. SPEAKER: Now, Item No. 15 – Shrimati Nirmala Sitharaman to make a Statement regarding India's stand in the WTO.

...(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAI AH NAIDU): Madam, this Statement regarding India's stand in the WTO is an important Statement. ...(Interruptions)

HON. SPEAKER: That is what I am saying. It is slated to be taken up at 12.30 p.m.

Now, Shrimati Nirmala Sitharaman.

SHRI M. VENKAI AH NAIDU: Let the Statement regarding India's stand in the WTO be made. The House will be benefited by knowing what has happened in the WTO. It is an important Statement. ...(Interruptions)

श्री रजीव सातव (हिन्गोली) : माननीय अध्यक्ष जी, हमें भी एक मौका दे दीजिए।

माननीय अध्यक्ष : दे दूंगी। आज की कार्यसूची में 12.30 बजे उनका स्टेटमेंट नोटिफ है। पहले स्टेटमेंट होने दीजिए।

â€!(व्यवधान)

SHRI M. VENKAI AH NAIDU: Shri Kharge ji, let the Statement be made now. It is a very important Statement. The House should know what has happened in the international forum about the future of the country, interest of the farming community, etc.

HON. SPEAKER: Now, Shrimati Nirmala Sitharaman.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY, MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you, Madam, for giving me this opportunity. Madam, through you, I would like to seek the indulgence of all the Members because my intention is to give an elaborate Statement. It might be a bit longer than what ideally it should be but kindly bear with me.

I am making this intervention in the House today in order to place before the Hon'ble Members the facts relating to the stand taken by India in the World Trade Organization (WTO) recently.

The Bali Ministerial Declaration was adopted on 7th December, 2013 on conclusion of the Ninth Ministerial Conference of the WTO in Bali. Ministerial Decisions were adopted on ten issues relating to the Doha Development Agenda which is the agenda for the unfinished Doha Round of trade negotiations, underway in the WTO since 2001.

Amongst these Ministerial Decisions, two are of particular significance - the Ministerial Decision for an Agreement on Trade Facilitation and the Ministerial Decision on Public Stockholding for Food Security Purposes. â€!(Interruptions)

Madam, some other sound is also coming through headphone. I am having difficulty in reading. ...(Interruptions)

माननीय अध्यक्ष : हां, हिन्दी ट्रांसलेशन आ रहा है। मुझे भी सुनाई दे रहा है। हिन्दी ट्रांसलेशन जोर से सुनाई दे रहा है। आप तोन चैक कर लीजिए।

â€!(व्यवधान)

श्री एम. वैकैर्या नायडू : इसका सरकार से कुछ लेना-देना नहीं है।...(व्यवधान)

SHRI E. AHAMED (MALAPPURAM): Madam, we are getting simultaneously the speech as well as its Hindi interpretation on the headphone. ...(Interruptions)

HON. SPEAKER: Madam, you can continue now.

SHRIMATI NIRMALA SITHARAMAN: The Trade Facilitation Agreement is basically aimed at greater transparency and simplification of customs procedures, use of electronic payments and risk management techniques and faster clearances at ports. We have autonomously taken several similar measures such as the 'Indian Customs Single Window Project' announced in the Budget 2014-15 to facilitate trade, under which importers and exporters will be able to lodge documents at a single point, reducing interface with Governmental agencies, dwell time and the cost of doing business.

The Protocol of the Trade Facilitation Agreement (TFA) was to be adopted by 31st July, 2014 by the WTO. After this, the Agreement would automatically come into force from 31st July, 2015 if ratified by two-thirds of the members of the WTO.

In contrast to their efforts on Trade Facilitation in the WTO, some developed countries have been reluctant to engage on other issues.

Seeing the resistance to taking forward the other Decisions, the apprehension of developing countries was that once the process of bringing the Trade Facilitation Agreement into force was completed, other issues would be ignored, including the important issue of a permanent solution on subsidies on account of public stockholding for food security purposes.

India, therefore, took the stand that till there is an assurance of commitment to find a permanent solution on public stockholding and on all

other Bali deliverables, including those for the Least Developed Countries (LDCs), it would be difficult to join the consensus on the Protocol of Amendment for the Trade Facilitation Agreement.

Without a permanent solution, public stockholding programmes in India and other developing countries will be hampered by the present ceiling on domestic support which is pegged at 10 per cent of the value of production and is wrongly considered as trade-distorting subsidy to farmers under existing WTO rules. The existence of such a subsidy element is determined by comparing present day administered prices with fixed reference prices of the 1986-88 period which is unrealistic.

The problem is a very real one. Developing countries are finding themselves hamstrung by the existing rules in running their food stockholding and domestic food aid programmes. The developed world too had market price support programme and was able to move away from such support -- though not fully even now -- because of their deep pockets. This is not possible for developing countries. It is important for developing countries to be able to guarantee some minimum returns to their poor farmers so that they are able to produce enough for themselves and for domestic food security.

Developed countries continue to have large entitlements to provide support to farmers. These would have been cut in the Doha Development Round which unfortunately remains unfinished. Had this Round, which has development at its core, concluded as per the agreed timelines and its development agenda, the world would have had an outcome in a single undertaking in which competing interests could have been balanced. Today, developing countries are fighting to keep the negotiations focused on development against the single-minded mercantilist focus of most of the rich developed world on market access issues.

Overall balance is important even in a limited package of outcomes. The Bali outcomes were negotiated as a package and must be concluded as such.

It is regrettable, indeed, that today the WTO is unable to agree even to fast track negotiations on an issue of such importance to millions of subsistence farmers across the developing world, while the rich world can continue to subsidize their farmers unabatedly.

The matter came up for discussion in the margins of BRICS Trade Ministers meeting in Brazil on 14th July and the G20 Trade Ministers meeting in Sydney on 19th July. It was also raised by the representatives of some countries in their interactions with the Indian Government. On each occasion, I explained that India is a signatory to the Bali Decisions, including Trade Facilitation and is not standing in the way of its implementation but is seeking an equal level of commitment and progress in working on the issues of public stockholding which affects the country's livelihood and food security. A permanent solution on food security is a must for us and we cannot wait endlessly in a state of uncertainty while the WTO engages in an academic debate on the subject of food security which is what some developed countries seem to be suggesting before they are ready to engage on this important issue.

Food security is a humanitarian concern especially, in these times of uncertainty and volatility. Issues of development and food security are critical to a vast swathe of humanity and cannot be sacrificed to mercantilist considerations.

Developing countries such as India must have the freedom to use food reserves to feed their poor without the threat of violating any international obligations. This is our sovereign right. It is our duty to protect our citizens' fundamental rights to life and livelihood.

Agriculture is the mainstay of the Indian population. In a country of the size of India with 60 per cent of our population dependent on a relatively unremunerative agriculture sector, we cannot give up administered prices. This is the only way we can procure food for the Public Distribution System (PDS), the central pillar on which our efforts to ensure food security, rest. Public stockholding is a widely used means to ensure food security in many developing countries where agriculture is largely rainfed.

We have to look after both consumer and producer interests. We have to enable our people to live a life of dignity by ensuring access to an adequate quantity of quality food at affordable prices.

On 25 July 2014, India made a statement in the WTO General Council conveying, *inter alia*, that the adoption of the Trade Facilitation Protocol must be postponed till a permanent solution on public stockholding for food security is found.

India offered suggestionsâ€”I reiterateâ€”India offered suggestions-on the procedure to be followed in order to ensure time-bound delivery of an outcome on public stockholding for food security. We also urged that a similar approach be adopted on all other elements of the Bali Package notably the LDC issues.

The integrity of India's stand is reflected in our unwavering efforts to offer a way forward in the face of criticism. Even on 31 July 2014, India offered a way to achieve not only a permanent solution on the issue of public stockholding for food security but also to implement the Trade Facilitation Agreement in the agreed timeframe as well as deliver favourable outcomes for LDCs.

We have offered practical suggestions for the way forward. The issue of a permanent solution on the public stockholding is a simple one that can be addressed very easily as there are already several proposals on the table. A solution to this simple problem will be a tremendous relief for millions of our farmers and poor consumers.

However, despite India's efforts, our concerns were not satisfactorily addressed.

The Director General of the WTO reported to an informal meeting of the Trade Negotiations Committee on 31 July 2014 that a solution could not be found to bridge the gap.

The General Council meeting was, thereafter, formally declared closed without adopting the Trade Facilitation Protocol.

India stood firm on its demands despite immense pressure. The Government of India is committed to protecting the interests of our farmers against all odds. Our farmers work in extremely adverse conditions, most of them at the mercy of the vagaries of the monsoon, aggravated today by

climate change. For farmers in many developing countries farming is a subsistence activity, not a commercial one. We are committed to their welfare and I am grateful for the support and understanding extended by farmers' organizations in this issue.

I am also thankful to the hon. Members of Parliament, many civil society groups and academicians who have lent their voice in support of the Government's efforts to ensure a fair deal.

It is evident from the expressions of support that India's stand has resonated across the world and I take this opportunity to also thank the countries that have stood by India in the WTO.

India is an unwavering votary of the multilateral trading system and we reiterate our commitment to the WTO. We continue to believe that it is in the best interest of developing countries, especially the poorest, most marginalized ones among them and we are determined to work to strengthen this institution. The timely correction of any imbalances or anomalies in the working of the system or its rules is critical to ensure that the WTO works impartially and fairly in the interest of all its members and not just a select few.

And, finally, hon. Members and the Chair, I am confident that India will be able to persuade the WTO Membership to appreciate the sensitivities of India and other developing countries and see their way to taking this issue forward in a positive spirit. This would be a major contribution by this institution towards meeting the global challenge of food insecurity and would convey a strong message that the WTO is genuinely committed to the cause of development.

PROF. K.V. THOMAS (ERNAKULAM): Hon. Speaker, the previous Government has also taken the same stand on this aspect.

माननीय अध्यक्ष : शून्य काल कंटिन्यू कर रहे हैं। आपको बोलने का मौका मिलेगा।

â€¦(व्यवधान)